

## CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

C.P. 43/93 in Original Application No. 122/92

Shri Rajeev Kumar Saxena

... Applicant.

V/s.

The General Manager, Western Railway, Churchgate Bombay.

Shri A.K. Sharma, Assistant Driver
Railway Quarters No. 132/8
Type II, Santagruz (West)
Bombay.

... Respondents.

CORAM: Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Shri S.M. Dharap, counsel for the applicant.

Shri N.K. Srinivasan, counsel for the respondents.

Tribunal's order.

Dated: 18.6.93

This Contempt Petition was filed by the applicant complaining that the order passed by this Tribunal on 26.4.92 was not properly complied with, although the quarter at Bassein Road was allotted to the applicant.

On 4.6.93 it was directed that the concerned officer, Assistant Personal Officer and the dealing clerk chall remain present on next date i.e. on 11.6.93, Although the persons were present on 11.6.93 the C.P. was adjourned today.

Mr. Dharap states that the applicant has now been allotted a quarter at Bandra under the order dated 16.6.93 which the applicant has received today. Copy of the order is also shown to the Tribunal today. Copy of the order be placed on record.

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In view of the allottment order and on the instructions of the applicant who is present in person, Shri Dharap counsel for the applicant/intends to withdraw the Contempt Petition. I am also inclined to grant permission especially/the respondents had tendered an unconditional and unqualified apology in their reply dated 2.6.93 and the officer and the clerk who were directed to present on the date and had attended the Tribunal as per the directions.

The Contempt Petition is allowed to be withdrawn and is disposed of accordingly. There shall be no order as to costs.

(V.D. DESHMUKH)
MEMBER(J)

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